

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022

[Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)
VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No. 20933/2023 - CONDONATION OF DELAY IN FILING, IA No.20934/2023 - CONDONATION OF DELAY IN REFILING /CURING THE DEFECTS, IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24267/2023 - EXEMPTION FROM FILING O.T., IA No. 20936/2023 - EXEMPTION FROM FILING O.T. AND IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 41826/2022 (XI)

(IA No. 16373/2023 - CONDONATION OF DELAY IN FILING, IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24250/2023 - EXEMPTION FROM FILING O.T., IA No. 16376/2023 - EXEMPTION FROM FILING O.T.AND IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-03-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Ms. Arunima Dwivedi, AOR

For Respondent(s) :Mr. Jetendra Singh, Adv.
Mr. Vijendra Kumar Kaushik, Adv.
Ms. Manju Jetley, AOR

Ms. Deepti Singh, Adv.
Mr. Chander Shekhar Ashri, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter before a Bench of which one of us
(Justice K.v. Viswanathan) is not a Member.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)